

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 201/MP/2022

Subject : Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date (SCOD).

Date of Hearing : **19.1.2023**

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adani Solar Energy RJ Two Private Limited (ASERJTPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Parties Present : Shri Sitesh Mukherje, Advocate, ASERJTPL
Shri Hemant Singh, Advocate, ASERJTPL
Shri Lakshyajit Singh, Bagdwal, Advocate, ASERJTPL
Ms. Lavanya Panwar, Advocate, ASERJTPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Navin Prakash, Advocate, BSPHCL
Ms. Neha Singh, SECI
Shri Manas Ranjan Mishra, SECI
Shri Piyush Gupta, SECI
Shri Umang Anand, BSPHCL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. Learned senior counsel submitted that distribution companies are required to take a call as to whether they are willing to take power or not.
4. The Commission directed the distribution companies to file their reply within two weeks, if already not filed and the Petitioner may file rejoinder thereof within two weeks thereafter.

5. Meanwhile, the interim protection granted vide Record of Proceedings for the hearing dated 22.11.2022 shall continue till the next date of hearing.

6. The Petition shall be listed for hearing on 21.3.2023.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Law)**